

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 21880 OF 2014

WITH PRAYER FOR INTERIM RELIEF

AND

INTERLOCUTORY APPLICATION NO. 2

(Application for exemption from filing Official Translation)

DIRECTOR UP RAJYA KRISHI
UTPADAN MANDI PARISHAD AND ORS.

....PETITIONERS

VERSUS

AMAR NATH INDUSTRIES AND ORS.

...RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 25.08.2014, when the Court was pleased to pass the following order:

“Issue notice.

Till the next date of hearing the operation of the impugned judgment shall remain stayed.”

There are four Respondents in this matter. Mr. Jitendra Kumar, Advocate has put in appearance on behalf of Respondent Nos. 1 and 2 and has also filed Counter Affidavit and the same has been included in the paper books. Mr. Rajiv Yadav, Advocate has filed Vakalatnama and Memo of Appearance on behalf of Respondent No. 4 but has not filed Counter Affidavit so far. Service of notice is complete on Respondent No. 3 but no one has entered appearance so far.

Service of show cause notice is complete.

The matter above mentioned was lastly listed before the Court of Registrar on 07.10.2016, when the following order was passed:

“Respondent Nos. 1 and 2 have already filed the counter affidavit.

The Ld. Counsel for the respondent No.4 has failed to file the counter affidavit within the period stipulated under the rules.

Service of notice is complete on the respondent No.3 but no one has entered appearance on his behalf. Viewed, in that context, the matter shall be processed for listing before the Hon'ble Court, under the rules.”

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 22nd day of February, 2017.

ASSISTANT REGISTRAR

Copy to:

1. Mr. Pradeep Mishra, Advocate.
2. Mr. Jitendra Kumar, Advocate.
3. Mr. Rajiv Yadav, Advocate.

ASSISTANT REGISTRAR

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